

(b) As per aforesaid Memorandum of Procedure for appointment of Chief Justice of India and the Judges of the Supreme Court, the Chief Justice of India will initiate proposal for appointment of a Judge of the Supreme Court of India in consultation with a Collegium of the four seniormost puisne Judges of the Supreme Court of India. The Memorandum of Procedure does not specify only the Chief Justices of the High Courts for elevation to the Supreme Court.

(c) There is no specific proposal to amend the existing procedure for appointment of Judge in the higher judiciary.

Super regulator for quasi-judicial bodies

3642. SHRI RAMA CHANDRA KHUNTIA:

SHRI R.C. SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government proposes to set up a Super regulator to oversee 62 quasi-judicial bodies like tribunals, regulatory bodies, authorities, etc.;

(b) if so, the details of the proposal;

(c) whether any consultations have been held in this regard with the stakeholders; and

(d) if so, the outcome thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) The information is being collected and will be laid on the Table of the House.

Reopening of gold mines at Kolar Gold fields

3643. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of MINES be pleased to state:

(a) whether 13.72 lakh tonnes of gold reserves have been found in Chigargunta gold mine which is 27 Kilometer away from Kolar Gold Fields Mines which had served the nation for more than 120 years at the time of their sudden closure during 1990s;

(b) if so, when the mining operations would be started;